

ITEM NO.3

COURT NO.15

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1520/2023

NAAZ USMANI

Petitioner(s)

VERSUS

DR. SAJID HUSSAIN

Respondent(s)

(FOR ADMISSION and IA No.117186/2023-STAY APPLICATION
IA No. 117186/2023 - STAY APPLICATION)

Date : 30-06-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANOJ MISRA
(VACATION BENCH)

For Petitioner(s) Mr. Osama Suhail, Adv.
Mr. Samama Suhail, Adv.
Aishwarya Raj, Adv.
Mr. Sameer Ali, Adv.
Mr. Abhishek Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 By presenting this petition under Section 25 of the Code of Civil Procedure, the petitioner-wife seeks transfer of proceedings initiated by the respondent-husband being OS No. 91 of 2023 (titled "*Sajid Hussain Vs Naaz Usmani*") from the court of the Additional Family Judge, Family Court, Chennai to the Family Court, South-East, Saket Court, New Delhi, on the grounds urged therein.
- 2 Issue notice, returnable in the second week of August, 2023.

- 3 Until further orders, proceedings of OS No 91 of 2023 pending before the Additional Family Judge, Family Court, Chennai, shall remain stayed.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(POONAM VAID)
COURT MASTER (NSH)